GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 947 TO BE ANSWERED ON FRIDAY 05.12.2025

NOTARY APPLICATION AND RENEWAL

947. Shri B Y Raghavendra:

Will the Minister of *Law and Justice* be pleased to state:

- (a) whether the Government is aware of the delay in the appointment of new notaries and in the renewal of existing notary registrations in Karnataka;
- (b) if so, the reasons for such delay, particularly with reference to the disposal of applications pending under the Notaries Act, 1952 and the Notaries Rules, 1956;
- (c) whether the Government has issued any interim instructions or guidelines to ensure that the functioning of notarial services and attestation of public documents are not adversely affected due to the said delay, if so, the details thereof; and
- (d) the steps being taken by the Government to expedite the scrutiny, approval and issuance of notary certificates to avoid inconvenience to the public and to legal practitioners in the State?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (d): Renewal of Certificate of Practice of the existing Notaries is a continuous process and applications for renewal received in the prescribed form are considered and disposed of in routine. Online interviews for appointment of Notaries by the Central Government in the State of Karnataka for the applications received till 31.08.2022 were held in February- March, 2023. However, due to administrative reasons, the process of appointment was cancelled. A public notice in

this regard was published on the official website of the Department of Legal Affairs on 26.05.2023. Notaries in the State of Karnataka are appointed by the Central Government and as well by the State Government of Karnataka under the Notaries Act, 1952 and Notaries Rules, 1956. As on date, more than 1700 notaries find place in the register of Notaries appointed in Karnataka by the Central Government, besides the Notaries appointed by the State Government in Karnataka.
